

ALLOTMENT OF TIME FOR DISCUSSION OF THE FOOD PROBLEM

SHRI H. D. RAJAH (Madras) : Now that the Prime Minister is here, I would request him to allot a day, in this House, for the discussion of the food problem as well as the problem of West and East Bengal. You know, Sir, in the Lower House a full-dress debate took place about these two important matters which are burning matters of this country today. I would request him to allot a day, out of his official days, and see that that debate takes place in this House.

SHRI JAWAHARLAL NEHRU : I would gladly consider the question of allowing a day to discuss the food problem here. If the House so wishes, it may also consider the other problem though I may submit to the House, for the present, that there have been no further developments in that problem necessitating an immediate discussion.

In regard to the food problem, I would suggest a discussion at a somewhat later date, say, 10 or 12 days later, round about the 10th December, because then you may have other facts and can discuss them.

SHRI H. D. RAJAH : Thank you, Sir.

PAPERS LAID ON THE TABLE MINISTRY OF EXTERNAL AFFAIRS NOTIFICATION

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : Sir, I beg to lay on the Table a copy of the Ministry of External Affairs Notification N. F. 27-16/52-Emi, dated the 13th September 1952, under sub-section (2) of section 30A of the Indian Emigration Act, 1922. [Placed in Library. See No. P-61/52.]

(1) TARIFF COMMISSION'S REPORT ON TIN-PLATE PRICES

(2) RESOLUTION OF THE MINISTRY OF COMMERCE AND INDUSTRY

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, I beg

to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. P-80/52] :—

(i) Report of the Tariff Commission on the review of retention prices of tin-plate produced by the Tin-plate Company of India Ltd.; and

(ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(92)/52, dated the 12th November 1952.

(1) TARIFF COMMISSION'S REPORT

(2) IRON AND STEEL COMPANIES AMALGAMATION ORDINANCE, 1952

Sir, I also beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, [Placed in Library. See No. P-81/52] :—

(i) Tariff Commission's Report on the fair ratio between the ordinary shares of the Steel Corporation of Bengal Ltd., and the Indian Iron and Steel Company Ltd., and

(ii) Iron and Steel Companies Amalgamation Ordinance 1952 (No. VIII of 1952).

HAPPENINGS IN EAST AFRICA

Mr. CHAIRMAN: We now proceed to Legislative Business.

PROF. G. RANGA (Madras) : I wish to make a submission before you proceed with the next item of business. Very extraordinary things are happening in East Africa. I think our representatives are also attending the Commonwealth Conference which is being held in London. I would like the hon. Prime Minister to tender necessary advice to our representatives there to raise this subject, either officially or unofficially, in order to see that the interests not only of our own Indians in Africa but also of the other coloured peoples there are properly safeguarded. As is very well known, the leader of the African peoples, who is on the friendliest terms with Indians in East Africa, has been arrested recently. He dissociated himself as well as his organisation from what is known as the Mau Mau movement, which is supposed to